Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 14.02.2008

The Meeting No. 45/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 14.02.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| SI. | Name of the representatives & their | Department |
|-----|---------------------------------------|----------------|
| No. | designation | |
| 1. | Sh. Shaish Kumar, I.A | DIPP |
| 2. | Sh. B.B.Bharti, Director | R.O, TC, Noida |
| 3. | Sh. Ashok Kumar Arora, Dy.DGFT | DGFT |
| 4. | Sh. Pramod Kumar, Tech. Officer | DOR |
| 5. | Sh. Kuldeep Singh, Assistant Director | DC (MSME) |
| 6. | Sh. Pradip Kumar, F.T.D.O | DGFT |

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 45/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 45/84-ALC3/2007 **MEETING DATE** : 14.02.2008

Online agenda cases

| Case No.:9/45/84-ALC3/2007 | Party Name: AARTI DRUGS LIMITED | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Transferred |
|------------------------------------|------------------------------------|--|------------------------|
| HQ File : 01/84/050/00246/AM08/ | RLA File : 03/95/040/00009/AM01/ | Lic.No/Date:0310035458 25.04.2000 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import & export items in this case are Chemical and Allied Product, which is falling under the purview of Norms Committee –III(DES-III). It was therefore decided to transfer this case to DES-III Section for their necessary action.

| Case No.:4/45/84-ALC3/2007 | Party Name:M/S NIYAZ APPARELS | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Withdrawn |
|---------------------------------|----------------------------------|--|----------------------|
| HQ File : 01/84/050/00241/AM08/ | RLA File: 04/24/040/00288/AM04/ | Lic.No/Date:0410054625 16.03.2004 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by ALC in its meeting held on 10.06.2004 and approved. It was therefore decided that R.A may be sent a copy of the said ALC decision for their record and withdraw the case from agenda.

| Case No.:5/45/84-ALC3/2007 | Party Name:M/s.NIYAZ APPARELS | | Status: Withdrawn |
|------------------------------------|----------------------------------|--------------------------------------|----------------------|
| HQ File : 01/84/050/00242/AM08/ | RLA File : 04/24/040/00318/AM04/ | Lic.No/Date:0410055528 31.03.2004 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by ALC in its meeting held on 06.05.2004 and approved. It was therefore decided that R.A may be sent a copy of the said ALC decision for their record and withdraw the case from agenda.

| Case No.:6/45/84-ALC3/2007 | Party Name:HANUMAN WEAVING FACTORY, | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Deferred |
|----------------------------|--|--|----------------------|
| T - (| | Lic.No/Date:0710028502 01.04.2004 | Def.Date: 13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 13.03.2008.

| | | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Deferred |
|-----------------------|-----------------------|--|------------------|
| | | Lic.No/Date:0710029472 | F **** |
| 01/84/050/00244/AM08/ | 07/24/040/00095/AM05/ | 18.05.2004 | Date:13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 13.03.2008.

| Case No.:8/45/84-ALC3/2007 | CHICKNAGUSA & SONS | | Status: Deferred |
|----------------------------|--------------------|--------------------------------------|------------------------|
| 1.4 | | Lic.No/Date:0710029918 04.06.2004 | Defer Date: 13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 13.03.2008.

| | CHICKNAGUSA & SONS | | Status: Deferred |
|----------|--------------------|--------------------------------------|------------------------|
| 1.4.1.4. | | Lic.No/Date:0710034773 15.12.2004 | Defer Date: 13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 13.03.2008.

| Case No.:11/45/84-ALC3/2007 | CHICKNAGUSA & SONS | | Status: Deferred |
|-----------------------------|--------------------|--------------------------------------|------------------------|
| F- X | F | Lic.No/Date:0710039104 13.07.2005 | Defer Date: 13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 13.03.2008.

| Case No.:12/45/84- ALC3/2007 | Party Name:EAST END SILKS (P) LIMITED | | Status: Withdrawn |
|---------------------------------|---------------------------------------|--------------------------------------|----------------------|
| HQ File: 01/84/050/00249/AM08/ | F | Lic.No/Date:0210082301 23.09.2005 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by ALC in its meeting held on 15.12.2005 and rejected. It was therefore decided that R.A may be sent a copy of the said ALC decision for their record and withdraw the case from agenda.

| Case No.:13/45/84- ALC3/2007 | Party Name:SRF POLYMERS LIMITED | | Status: Deferred |
|---------------------------------|------------------------------------|--------------------------------------|------------------------|
| HQ File : 01/84/050/00250/AM08/ | RLA File : 04/24/040/00477/AM06/ | Lic.No/Date:0410076949 12.12.2005 | Defer Date: 13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the status of this case is not traceable on the dgft website. It might be possible that application in this case has not been received so far. It was therefore decided to call for the status of this case from R.A and defer the case for re-listing on 13.03.2008.

| | F 41-17 - 1411-111 - 1 - 1 - 1 - 1 - 1 - 1 | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Withdrawn |
|--------|--|--|----------------------|
| F- X · | | Lic.No/Date:0710051015 02.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 28.06. 2007 and closed because firm have surrendered the licence. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:17/45/84- ALC3/2007 | Party Name:RICHA & CO | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Withdrawn |
|---------------------------------|----------------------------------|--|----------------------|
| HQ File : 01/84/050/00254/AM08/ | RLA File : 05/24/040/01032/AM07/ | Lic.No/Date:0510202038 02.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 05.07.2007 (HQ. F.No. 01/84/162/221/AMO8) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | F 41-1) - 1411-111 - 1 | | Status: Withdrawn |
|--------|------------------------|--------------------------------------|----------------------|
| F- X · | | Lic.No/Date:0410088767 04.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 31.05.2007 and approved (01/84/162/58/AM-08/DES-V). It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| 14 | Case No.:18/45/84- | Party Name:MATRIX | Meet No/Date:45/84- | Status: |
|----|--------------------|--------------------|---------------------|-----------|
| | ALC3/2007 | CLOTHING PVT. LTD. | ALC3/2007 | Withdrawn |

| | | 14.02.2008 | |
|---------------------------------|-------------------------------------|--------------------------------------|--|
| HQ File : 01/84/050/00255/AM08/ | RLA File : 05/24/040/01080/AM07/ | Lic.No/Date:0510202096 04.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by ALC in its meeting held on 07.06.2007 and approved (F.No. 01/84/162//AM08-DES-V). It was therefore decided that R.A may be sent a copy of the said ALC decision for their record and withdraw the case from agenda.

| Case No.:16/45/84- ALC3/2007 | Party Name:RSWM LIMITED | | Status: Withdrawn |
|---------------------------------|----------------------------------|--------------------------------------|----------------------|
| HQ File : 01/84/050/00253/AM08/ | RLA File : 07/24/040/00002/AM08/ | Lic.No/Date:0710051090 05.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 26.04.2007(HQ. F.No. 01/84/162/44/AMO8) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | F 41-17 - 1411-111 - 1 - 1 - 1 - 1 - 1 - 1 | | Status: Withdrawn |
|--------|--|--------------------------------------|----------------------|
| F- X · | RLA File : 07/24/040/00008/AM08/ | Lic.No/Date:0710051159 10.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 12.07.2007(HQ. F.No. 01/84/162/131/AMO8) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | F | | Status: Withdrawn |
|--------|---|--------------------------------------|----------------------|
| F- X · | | Lic.No/Date:0710051164 10.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 12.07.2007 and approved (F.No. 01/84/162/121/AM-08/DES-V). It was therefore decided that R.A may be sent a copy of the said ALC decision for their record and withdraw the case from agenda.

| ` | F, | | Status: Withdrawn |
|---|----|--------------------------------------|----------------------|
| | | Lic.No/Date:0710051178 10.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 14.06.2007 (HQ. F.No. 01/84/162/124/AMO8) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | RAYON FASHIONS | | Status: Withdrawn |
|-----------|----------------|--------------------------------------|----------------------|
| - () | | Lic.No/Date:0310426252 11.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 20.12.2007 (HQ. F.No. 01/84/162/123/AMO8) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | CLOTHING PVT. LTD. | | Status: Withdrawn |
|------|--------------------|--------------------------------------|----------------------|
| F- X | | Lic.No/Date:0510202503 13.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.06.2007 (HQ. F.No. 01/84/162/235/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | | | Status: Withdrawn |
|------|--------|--|----------------------|
| ll . | F- () | Lic.No/Date:0710051259 16.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 12.07.2007 (HQ. F.No. 01/84/162/132/AMO8) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | ALC3/2007 | LIMITED | ALC3/2007 14.02.2008 | Withdrawn |
|------|-----------|---------|--------------------------------------|-----------|
| ll . | L - K | | Lic.No/Date:0510202560 17.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 (HQ. F.No.1/84/162/337/AM08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:26/45/84- ALC3/2007 | Party Name:RICHA & CO | | Status: Withdrawn |
|---------------------------------|----------------------------------|--------------------------------------|----------------------|
| HQ File : 01/84/050/00263/AM08/ | RLA File : 05/24/040/00018/AM08/ | Lic.No/Date:0510202561 17.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.07.2007 (HQ. F.No. 01/84/162/223/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | F 11-17 - 111-1112 | | Status: Withdrawn |
|-----------|----------------------------------|--------------------------------------|----------------------|
| 114.1.10. | RLA File : 07/24/040/00041/AM08/ | Lic.No/Date:0710051307 17.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 14.06.2007 (HQ. F.No. 1/84/162/125/AM08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | Party Name:RICHA GLOBAL EXPORTS P. LTD. | | Status: Withdrawn |
|------|--|--------------------------------------|----------------------|
| F- X | RLA File : 05/24/040/00026/AM08/ | Lic.No/Date:0510202681 19.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 16.08.2007 (HQ. F.No.01/84/162/224/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:30/45/84- ALC3/2007 | Party Name:LOYAL TEXTILE MILLS LTD | | Status: Withdrawn |
|---------------------------------|---------------------------------------|--------------------------------------|----------------------|
| L - C | RLA File : 35/24/040/00066/AM07/ | Lic.No/Date:3510020806 19.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 14.06.2007 (HQ. F.No. 1/84/162/92/AM08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:29/45/84- ALC3/2007 | Party Name:CELEBRITY FASHIONS LTD., | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Withdrawn |
|---------------------------------|-------------------------------------|--|----------------------|
| HQ File : 01/84/050/00266/AM08/ | RLA File : 04/24/040/00013/AM08/ | Lic.No/Date:0410089078 20.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 14.06.2007 (HQ. F.No.01/84/162/130/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| ALC3/2007 | | Status: Withdrawn |
|-----------|--|----------------------|
| T - (· | Lic.No/Date:0510202961 26.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 (HQ. F.No. 01/84/162/342/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:32/45/84- ALC3/2007 | Party Name:SCORPIOS APPARELS PVT.LTD., | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Withdrawn |
|---------------------------------|---|--|----------------------|
| HQ File : 01/84/050/00269/AM08/ | RLA File : 05/24/040/00067/AM08/ | Lic.No/Date:0510203031 27.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 03.01.2008(HQ. F.No. 01/84/162/291/AMO8) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:33/45/84- ALC3/2007 | Party Name:SCORPIOS APPARELS PVT.LTD., | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Withdrawn |
|---------------------------------|---|--|----------------------|
| HQ File : 01/84/050/00270/AM08/ | RLA File : 05/24/040/00071/AM08/ | Lic.No/Date:0510203032 27.04.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 06.09.2007 (HQ. F.No. 01/84/162/290/AMO8) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:34/45/84- ALC3/2007 | Party Name:P. VASUDEVAN | | Status: Withdrawn |
|---------------------------------|-------------------------|--------------------------------------|----------------------|
| HQ File : 01/84/050/00271/AM08/ | | Lic.No/Date:1010026422 04.05.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.06.2007 (HQ. F.No.01/84/162/236/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:35/45/84- ALC3/2007 | F 41-17 - 141-1-1-1 | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Deferred |
|---------------------------------|----------------------------------|--|--------------------------|
| HQ File : 01/84/050/00272/AM08/ | RLA File : 32/24/040/00005/AM08/ | Lic.No/Date:3210035342 04.05.2007 | Defer Date:13.06.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per application the net content of import item in the export product no. 1 and 2 is 18,182 Kgs (each), whereas import items is 20,000 kgs. Firm have not explained the specific points to the NC query raised earlier in this regard. Committee, therefore, decided to seek clarification from the firm as to whether the net content of import item mentioned in export product no.1 and 2 or in both put together and net content of imported material required for both the export product separately. It was also decided to give justification for increase in the Qty. for the wastage asked in this case.

The case stands deferred for re-listing on 13.03.2008.

| | Party Name:RELIANCE DYEING WORKS, | | Status: Withdrawn |
|-----|--------------------------------------|--------------------------------------|----------------------|
| II. | | Lic.No/Date:3210035346 07.05.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 27.09.2007 (HQ. F.No. 01/84/162/166/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| Case No.:36/45/84- ALC3/2007 | Party Name:ROYAL SADDLERY INDUSTRYES | | Status: Withdrawn |
|---------------------------------|---|--------------------------------------|----------------------|
| HQ File: 01/84/050/00273/AM08/ | RLA File : 06/81/040/00002/AM08/ | Lic.No/Date:0610011975 08.05.2007 | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 26.07.2007(HQ. F.No. 01/84/162/165/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

| | Case No.:3/38/85-ALC3/2007 | Party Name: WILLIAM GOODACRE & SONS INDIA PVT.LTD., | Meet No/Date:45/84- ALC3/2007 14.02.2008 | Status: Deferred |
|----|---|---|--|------------------------|
| | HQ File : 01/85/050/00135/AM08/ | RLA File : 10/24/040/00162/AM08/ | Lic.No/Date:1010028345 03.01.2008 | Defer Date: 13.03.2008 |
| | Decision: The Committe relevant papers and de | | . 0 | |
| 35 | from applicant firm: - | | | |
| | (1) | Percentage Solid con | tent of Polyurethane | Binder; |
| | (2) | Net content of Poly | urethane (PU) in t | he export |
| | pro | duct; | , , | |
| | (3) | Specification of impor | t items; | |
| | (4) | Thickness & size of in | nport item no.2 | |
| | The case | stands deferred for re-lis | ting on 13.03.2008. | |

| | Case No.:1/45/84-ALC3/2007 | Party Name:PONN SANGER EXPORTS, | | Status: Deferred |
|----|---------------------------------|----------------------------------|--------------------------------------|-----------------------|
| 36 | HQ File : 01/84/050/00238/AM08/ | RLA File : 32/24/040/00072/AM08/ | Lic.No/Date:3210037105 25.01.2008 | Def. Date: 13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the application to DC(MSME)/TC, Mumbai for their examination and comments. The case stands deferred for re-listing on 13.03.2008.

| | Case No.:2/45/84-ALC3/2007 | TEXTILES, | | Status: Deferred |
|----|----------------------------|-----------|--------------------------------------|------------------------|
| 37 | F- C | | Lic.No/Date:3210037143 04.02.2008 | Defer Date: 13.02.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application in this case has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 13.03.2008.

| | Party Name:MADURA COATS PRIVATE LIMITED, | | Status: Deferred |
|-----------|---|--------------------------------------|--------------------------|
| - (, | | Lic.No/Date:3510022818 05.02.2008 | Defer Date:13.03.2008 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application in this case has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 13.03.2008.

Manually generated agenda cases

| Case No.939 | M/s. Hunter Douglas India Pvt. Ltd. |
|------------------------------|--|
| NC 45/08 dt.14.02.2008 | F.NO.1/84/50/202/AM08 -DES-V |
| Advance Authorization No No | o.0310449663 dt.07.11.2007 – under Para 4.7 of |
| HBP(Vol1)2004-2009. | |
| .R.A Bangalore Ref.No.03/94/ | 040/808/AM08 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heared Sh. J. Easwar, Financial Controller in the firm, who appeared for personal hearing in this case. They explained the case showing the Sample of the export product. It was observed that applicant firm have not given the size-wise & Quantity-wise details separately for each component and raw materials asked for against Advance authorization in question to compute the requirement of each items of import for the export product. In view of this, Committee. decided to advise the firm to furnish the following information/documents for further consideration: -

- (i) Size-wise & Quantity-wise details separately for each components and raw materials:
- (ii) Total No. of Blinds (size-wise) to be exported;
- (iii) GSM and material of fabric used in this case;
- (iv) Wastage claimed for each item in various stages of manufacturing;

The case will be re-opened on receipt of the above detailed from the firm.

| Case No.940 | M/s. Richa & Co., New Delhi. | |
|---|---------------------------------|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/162/967/AM-08/DES-V | |
| Ratification of input output norms against Advance Authorisation No.0510210267 dated 9.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 13.03.2008.

| Case No.941 | M/s. Shahi Export House, New Delhi. | |
|--|-------------------------------------|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/50/185/AM-06/DES-V | |
| Re-fixation of input output norms against Advance Licence No. 0510159281 dt. | | |
| 7.6.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009 | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 13.03.2008.

| Case No.942 | M/s. Usha Fabs Pvt. Ltd., Gurgaon. | |
|--|------------------------------------|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/162/1100/AM-08/DES-V | |
| Ratification of input output norms against Advance Authorisation No.0510213740 | | |
| dated 18.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 13.03.2008.

| Case No.943 | M/s. Sabare International Ltd., Karur. | |
|--|---|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/50/659/AM-06/DES-V | |
| Ratification of input output norms against Advance Authorisation No.3210031286 | | |
| dated 3.1.2006 – under Pa | dated 3.1.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 13.03.2008.

| Case No.944 | M/s. Styleman Textile Pvt. Ltd., Tirupur. | | |
|--|--|--|--|
| NC 45/08 dt. 14.02.2008 | F. No. 01/84/162/167/AM-08/DES-V | | |
| Export of 95% Cotton 5% Spa | Export of 95% Cotton 5% Spandex Knitted Ladies Tank Top and Ladies/Mens T- | | |
| Shirts, etc. against import of 20 Denier Spandex Yarn. | | | |
| Ratification of input output norms in respect of Advance Authorization | | | |
| No.3210035342 dt. 4.5.2007 under Para 4.7 of HBP(Vol.1)2004-2009 | | | |
| RLA, Coimbatore - Ref. No.32/24/40/005/AM08 | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in the same meeting as online case No. 32. It was therefore decided to withdraw this case from manually generated agenda case.

| Case No.945 | M/s. Leela Scottish Lace Pvt. Ltd. | |
|---|------------------------------------|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/50/177/AM-00/DES-V | |
| Redemption of Advance Authorization No. 0310008345 dt. 07.09.1999. – under Para | | |
| 4.7 of HBP (Vol.I) 2004-2009. | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per discussion held in NC meeting on 21.02.2008, when representatives of the firm were also present for personal hearing, firm have now submitted the supporting documents viz., cutting tickets specification sheet for Ladies Long sleeve shirts, CAD, worksheet justifying consumption (size-wise) of export product. It was observed that export product in this case is mainly designed for pregnant ladies/Mammas. The Committee after detailed deliberations in consultation with technical authority present in the meeting observed that as per CAD submitted for each size of export product, average consumption (Style No. 8549) @ 3.02 Sq mtrs. /Pc as asked by firm is reasonable. In view of this, Committee decided to ratify the advance authorization by allowing the inputs @ 3.02 Sq mtrs./Pc or as applied for whichever is less, in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

| Case No.946 | M/s. Leela Scottish Lace Pvt. Ltd. | | | |
|---|------------------------------------|--|--|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/162/218/AM-05/DES-V | | | |
| Redemption of Advance Authorization No. 0310004453 dt. 12.08.1999. – under Para | | | | |
| 4.7 of HBP (Vol.I) 2004-2009. | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per discussion held in NC meeting on 21.02.2008, when representatives of the firm were also present for personal hearing, firm have now submitted the supporting documents viz., cutting tickets specification sheet for extra large Ladies Pants, CAD, worksheet justifying consumption (size-wise) of export product. It was observed that export product in this case is mainly designed for pregnant ladies/Mammas. The Committee after detailed deliberations in consultation with technical authority present in the meeting observed that as per CAD submitted for each size of export product, average consumption (Style No. 2300) @ 3.30 Sq mtrs. /Pc as asked by firm is reasonable. In view of this, Committee decided to ratify the advance authorization by allowing the inputs @ 3.30 Sq mtrs./Pc or as applied for whichever is less, in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

| Case No.947 | M/s. Birla Vxl Limited. | | | | |
|---|--------------------------------|--|--|--|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/50/608/AM-05/DES-V | | | | |
| Ratification of input output norms against Advance Authorisation No. 0510151489 dt. | | | | | |
| 21.02.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. | | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that pocketing cloth of the export product is not a lining material in terms of GSM. Therefore Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

| Case No.948 | M/s. Gaurav International | | | |
|---|---------------------------------|--|--|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/162/460/AM-08/DES-V | | | |
| Ratification of input output norms against Advance Authorisation No. 0510109988 dt. | | | | |
| 28.11.2003 – under Para 4.7 of HBP (Vol.I) 2004-2009. | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that initially firm had applied for export product 'Ladies Blouse' and now they have requested for amendment in the export product from 'Ladies Blouse' to 'Ladies Top' with the same fabric/consumption and same Style. The Committee after detailed deliberations in consultation with technical authority present in the meeting decided to ratify the advance authorization issued in this case for the changed export product i.e Ladies Top' @ 2.45 Sq mtrs./Pc or as applied for whichever is less (taking cue from SION at S.No. J-295). Firm have to ensure the same fabric and style in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

| Case No.949 | M/s. Color Lines Incorporated. | | | |
|---|--------------------------------|--|--|--|
| NC 45/08 dt. 14.02.2008 | F.No. 01/84/50/165/AM-06/DES-V | | | |
| Ratification of input output norms against Advance Authorisation No. 0710038241 | | | | |
| dt. 01.06.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. | | | | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 28.02.2008.

| - | | | |
|---|--|--|--|
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |